

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c) All India Council for Technical Education (AICTE) is not maintaining record of Technical Institutions which have not approached it for approval. The U.G.C. has noticed 20 fake Universities functioning in violation of the UGC Act, 1956. Along with the Association of Indian Universities and the MRTPC, the UGC is keeping a watch on the existence of fake Universities. A Special Cell has been set-up in the UGC to warn public about such institutions and to take necessary steps to curb them.

#### Yoga Education

3006. KUMARI UMA BHARATI :  
SHRI JAYSINH CHAUHAN :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether any decision has been taken for introducing Yoga education in all Government and recognised schools of National Capital Territory of Delhi for the around development of students;

(b) if so, the details thereof;

(c) the number of schools in Delhi giving yoga education at present and the number of schools likely to start yoga education in future;

(d) whether any Deputy Director will be nominated separately for this purpose; and

(e) if so, the criteria laid down for nominating Deputy Director ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA) : (a) to (c) The Govt. of NCT of Delhi have informed that a scheme is already in existence for providing Yoga Education in all schools of Delhi. For this purpose, there are 740 posts of Yoga Teachers including Yoga Coaches and one Project Officer under the Directorate of Education.

(d) and (e) No, Sir. Yoga Education is monitored by a Deputy Director (Physical Education).

#### Archana Airways Inquiry Report

3007. SHRIMATI LAKSHMI PANABAKA :  
DR. T. SUBBARAMI REDDY :

Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government have examined the report of the Court of enquiry appointed to investigate the accident of Archana Airlines 1-14 Aircraft etc. on July 11, 1996;

(b) whether all the recommendations made by the enquiry committee have been accepted; and

(c) how many of these recommendations have been implemented so far and by what time all the recommendations of the Committee will be implemented ?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL AVIATION AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRIMATI JAYANTHI NATARAJAN) : (a) and (b) Yes, Sir.

(c) Out of 21 recommendations made by the Court of Inquiry, 4 have since been implemented and the remaining are in the process of implementation.

#### Crash of IAF Aircrafts

3008. SHRI SANTOSH KUMAR GANGWAR :  
SHRI JAI PRAKASH AGARWAL :  
SHRI JAYSINH CHAUHAN :  
SHRI K. PARASURAMAN :  
SHRI SANAT MEHTA :  
SHRI MADHAVRAO SCINDIA :  
SHRI CHHATAR SINGH DARBAR :  
DR. MURLI MANOHAR JOSHI :  
SHRI SATYAJITSINH DULIPSINH GAEKWAD :

Will the Minister of DEFENCE be pleased to state :

(a) the details of IAF aircrafts lost in craches, shot down and grounded during each of the last three years and the current year so far alongwith the reasons therefor;

(b) the steps taken to minimise the IAF aircraft accidents and to augment the fleet during the above period and to acquire AJT indicating the cost involved therein;

(c) whether a high level committee had been constituted last year to recommend steps to avoid air crashes;

(d) if so, the time by which the report of the committee was to submitted and action taken thereon; and

(e) the number of pilots lost their life and estimated loss held due to accidents ?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI N.V.N. SOMU) : (a) to (e) The number of aircraft lost in crashes during the period from 1994-95,